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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

8TH ~~APRIL~~ ^{MAY}, 1986.

NOTIFICATION
(INCOME-TAX)

No. 670/ (F.No.176/26/86-IT(AI): In exercise of the powers conferred by Sub-section(2)(b) of Section 80G of Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "Shri Arulmigu Mariamman Temple" Karuvalur, Coimbatore, as a place of an archeological and historical importance throughout the state of Tamil Nadu, Madras.

(R.K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. The Commissioner of Income-tax, Coimbatore w.r.to his letter No. 1491(2)/84-85 dated 22.11.1984. He is requested to check-up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu, Madras.
4. Comptroller & Auditor General of India, New Delhi.
5. The Executive Officer, Arulmigu Mariamman Temple, Karuvalur, Coimbatore(Tamil Nadu).

(R.K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA